

Allocation of Funds for Small Scale Industries Uplift for Madhya Pradesh

1253. SHRI NIRMAL CHANDRA JAIN: Will the Minister of INDUSTRY be pleased to state the funds allotted by the Central Government for the development of small scale industries in Madhya Pradesh in general; Seoni and Jabalpur Districts in particular?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): The following funds were allocated under Central Assistance for Centrally Sponsored Schemes relating to the Small Industries for Madhya Pradesh:

(Rs. in lakh)

Year	Rural Industries Projects Programme	Rural Artisans Programme
1974-75 . . .	20.01	0.22
1975-76 . . .	21.8:	0.30
1976-77 . . .	22.77	0.18
1977-78 (Outlay)	21.50	0.98

Jabalpur District is not covered under the two programmes. Only Seoni District is covered under Rural Industries Programme. The funds to the particular district are released by the State Government.

The expenditure on other developmental schemes relating to Small Scale Industries is met by the State Government out of State Plan Funds.

Review of Central Laws extended to J&K . .

1254. SHRI MOHD. SHAFI QURESHI:
SHRI ISHWAR CHAUDHRY:
SHRI SUKHDEO PRASAD VERMA:
SHRI PRASANNBHAI MEHTA:
SHRI AMAR ROYPRADHAN:
SHRI S. S. SOMANI:
SHRI C. R. MAHATA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India have received any communication from the Jammu and Kashmir Government for review of all Central laws extended to the State after August, 1953; and

(b) if so, what is the reaction of Government?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) On an enquiry, the Jammu and Kashmir Government informed that they had constituted a Committee under the chairmanship of the Deputy Chief Minister for the purpose of examining the Central laws, including the provisions of the Constitution of India, extended to the State after 1953 with a view to finding out as to the operation of which of them was not beneficial in the interests of the State. The examination was to be made against the background of the Instrument of Accession signed by the Maharaja; the "Delhi Agreement" of 1952; Article 370 of the Constitution of India and the "Accord" of 1975 reached between the Government of India and Sheikh Mohammed Abdullah. The Committee had been asked to submit its report to the State Government by the end of December, 1977.

(b) The Constitution itself provides for a State Legislature to modify or repeal such Central Laws as are related to matters included in the Con-

current List by following the procedure laid down in article 254. No State Legislature can, however, do so in respect of matters included in the United List which power vests only in Parliament. Under the 'Accord' of 1975, referred to above, the Jammu and Kashmir Government were reassured that they could review the laws made by Parliament or extended to the State after 1953 only on matters relating to the Concurrent List and decide which of them, in their opinion, needed amendment or repeal. The State Government have apparently constituted the Committee to serve this purpose.

Cycle Rickshaw

1255 SHRI S. S. SOMANI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether cycle rickshaw is in great demand among the lower income group people who cannot afford taxis or auto-rickshaws;

(b) whether any Committee has been appointed by Government to go into the problems of hand rickshaw pullers; and

(c) whether Government are in favour of cycle rickshaws; and if not, what other alternative has been considered by Government for those who ply cycle rickshaws?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) No, Sir.

(c) No Sir. A scheme for introduction of motorised cycle rickshaws was prepared by the Ministry of Shipping and Transport and forwarded to State Government/Union Territory Administrations for implementation in October, 1976. This scheme lays stress on the conversion of the existing cycle rickshaws or their replacement by motorised rickshaws.

Kakinada Port, Kerala

1256. SHRI KRISHNA KUSUMA MURTHY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are considering the need for immediate development of Kakinada Port;

(b) whether the port would be required to handle a total traffic for 3 million tonnes per annum in due course;

(c) whether Government have already been requested for a loan assistance of Rs. 740 lakhs for the development of Kakinada Port; and

(d) what are the steps taken by Government in releasing the required funds for immediate action?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (d). The executive responsibility for development of minor ports vests with the State Government concerned. The Government of Andhra Pradesh have intimated that according to a report of the Consultants commissioned by them, Kakinada Port was required to handle a total of 1.5 million tonnes of raw-materials for the proposed fertiliser plant and 1.5 million tonnes of other cargo by 1977-78. A re-appraisal by them in 1974 indicated that the likely traffic may be less.

Government of Andhra Pradesh have requested for a loan assistance of Rs. 800 lakhs for the first stage and Rs. 300 lakhs for the second stage for Kakinada Port Development scheme. This has been noted. The Government of India have however yet to decide the manner, if any of financing Centrally sponsored schemes for development of Minor Ports in 1978-1983 Plan.